

DR. LAXMINARAYAN PANDEY (Mandsaur) : Sir, there are two units of Cement Corporation of India in my area. Out of these two units one was closed earlier and the other unit is also lying closed because it has not paid the power charges as a result of which power connection has been disconnected. It is all because of the carelessness of the management. There is total mismanagement. As a result of which the workers are not getting their salaries for the last two months. There is great discontentment among the workers. I would request the Government to provide funds to this unit so that it may get power connection and the workers payment could also be made and the discontentment among the workers could be removed. I would request the Industry Minister to take immediate action in this regard, so that the situation could be averted from becoming explosive there.

SHRI NITISH KUMAR (Barh) : Mr. Chairman, Sir, through you, I would like to draw the attention of the government towards Tal and Diyara areas, 1062 square Km. are of Tal have waterlogging problem for five or six months in a year as a result of which the farmers are able to cultivate only one crop on this land in a year. For the development of that area a Tal project was prepared at the time of Dr. K.L. Rao but due to the carelessness on the part of the Government this project could not be given practical shape. I would like to request the Government to include this Tal project in the 9th plan so that farmers may be able to get double crops in a year from that land. In view of the geographical situation of Tal and Diyara areas, special area status should be granted to these areas for proper development. Besides that punpun Murahar Dargha project as has been mentioned by Shri Ramashraya ji should also be include in 9th plan and the Central Government should allocate adequate fund for the implementation this project.

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Chairman, sir, there are about two hundred families in our Doda district whose members were killed by the terrorists. It was announced by the Government that atleast one member of such family would be provided Government job and Rs. one lakh ex-gratia payment would be made to the family. There are atleast two hundred families which have neither been paid ex-gratia payment nor Government job has been provided to any family member. In the same district, village defence committees were also constituted by the Government and it was assured that Rs. 1500 would be paid to each such committee. These committees have been doing excellent work for the last three years which could not be done even by the Army and CRPF. But no assistance is being given to them by the Government. I would like to request that Rs. 1500 should be paid to them

immediately. About four lakh migrants are living here and there in a pitiable condition. It was said that after the formation of the Government, they would be sent back to their native places but till now no such plan has been prepared by the Government. So, I would like to say that so long as they are not sent back, a grant of Rs. 3000 per family and free ration should be provided to them.

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Chairman, sir, through you, I would like to draw the attention of the Government towards a very serious matter. Every year five lakh people of our country are dying of deadly disease like T.B. The number of its patients is also increasing every year. A survey was conducted by the Health department according to which 1.4 crore people are affected by this disease all over the country and because of this five lakh people are dying untimely death every year.

Sir, in Delhi alone, about two lakh persons are TB patients in Government hospitals and it was also estimated that every year 12 lakh people all over the country would get affected by TB. This number is likely to rise to 15 lakh. Sir, because of environmental pollution, industrial pollution AIDS and wide spread poverty in slum areas are the main reason of spreading this disease.

Sir, through you, I would like to request the Governments that the National T.B. Control Programme formulated in 1962 should be implemented effectively and necessary medicines and x-ray machines should be made available in hospitals so that proper care of people's health could be taken.

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Mr. Chairman, sir, there is a Sambhar Lake in Rajasthan from where salt is supplied to more than half of the population of our country. Earlier a foreign company was given a contract which is now going to end very soon. The Rajasthan Government was not receiving as much sale tax from it as it should have received. Therefore, the contract of this foreign company should be cancelled and it should be given to Rajasthan government. If it is done there will be problem of sale tax loss and the country would also get benefited. It is matter relating to salt and therefore, the Government should pay more attention on it.

[English]

SHRI ANANTH KUMAR (Bangalore South) : Respected Chairman, Sir, I am surprised and astonished that there was an informal committee on Almatti Dam height which has given its report. That informal committee which has given its report, was an unofficial one and was an

illegitimate brain child of the United Front. This was created by the U.F. Steering Committee and the Chief Minister's Sub-Committee. Therefore, I urge the Union Government that it should not take cognisance of the report given by the illegitimate brain child of this Expert Committee on the height of Almatti Dam. The Karnataka Government is well within its right to take the height of the dam to 524.25 metres.

The Karnataka Government has already registered its complaint that the Government of Andhra Pradesh is using the surplus water. The Karnataka Government has also complained to the Expert Committee that the Government of Andhra Pradesh is continuing with the Telugu Ganga, Srisailem Left Bank and Right Bank canals, Bhima Lift Irrigation and Pulichintala project and they are using the surplus water (Interruptions)

MR. CHAIRMAN : What do you want the Government of India to do ? You request that.

SHRI ANANTH KUMAR : The Government of India should not take cognisance of the Expert Committee's report.

MR. CHAIRMAN : The minister will take note of it. Please conclude.

SHRI ANANTH KUMAR : There is one more thing. It is unfair and detrimental to the interest of the Karnataka State.

MR. CHAIRMAN : It is not correct. You have already stated what you wanted to state.

SHRI ANANTH KUMAR : Sir, you should allow me one minute.

MR. CHAIRMAN : You have already stated your point.

SHRI ANANTH KUMAR : Sir, it is important to note that the Supreme Court of India has not given any stay for continuing the civil works at Almatti dam. I demand that the Union Government should not take cognisance of this report. The Karnataka Government is justified to have the construction of the dam at a height of 524.25 metres.

MR. CHAIRMAN : This is not the way. You will have to sit now.

SHRI ANANTH KUMAR : Yes sir.

SHRI P.C. THOMAS (Muvattupuzha) : Mr. Chairman, Sir, it is a matter of great concern as far as the State of Karnataka is concerned. There is a gross power shortage in our State. We are expecting some power projects which

are going to be set up in the near future. The fuel of many of the oncoming projects is naphtha. There is a quota of naphtha which has been fixed by the Government of India. Recently the quota which has been fixed for Kerala has been reduced. The quota that was already there would have been enough for making 660 M.W. of power. Now it has been reduced and with the quantum of naphtha that the State is going to receive will only be available for about 300 M.W. production. That is going to cause great concern as far as the State of Kerala is concerned. Because of lack of rains the hydro electric projects are also not going to function. As per a statement given by the hon. Minister yesterday in the House, the projects are not going to function as such after 9th June. So, there is going to be a great power shortage in Kerala. I would earnestly urge upon the Government of India to increase the quota of naphtha to Kerala. Thank you.

SHRI ISWAR PARSANNA HAZARIKA (Tezpur) : Thank you, Sir, for giving me an opportunity. I have just received information that the revamped package of the Namrup Fertiliser Plant of Hindustan Fertiliser Corporation is in jeopardy because of refusal by the Ministry of Petroleum and Natural Gas to allocate an additional 0.3 million cubic metres of gas in the second and third units of the complex. Since the cost of production of urea in this plant is only Rs. 3,500 as against Rs. 7,000 to Rs. 8,000 in any other plant and since a huge quantity of gas is being flared up, I would urge upon the Ministry of Petroleum and National Gas to allocate this additional and small quantity of 0.3 million cubic metres of gas to the Namrup Fertiliser Plant so that the plant can be saved from closure. Thank you.

SHRI HARADHAN ROY (Asansol) : Sir, in reply to the unstarred question number 4200 dated 4.9.1996 the hon. Minister of Power has replied that in West Bengal 351 villages were electrified in 1993-94 and 310 villages in 1994-95 and only 89 villages in 1995-96 were electrified.

MR. CHAIRMAN : Shri Haradhan Roy, you have raised this matter earlier. Please be brief. Please say in one sentence.

SHRI HARADHAN ROY : Yes sir, I will be very brief. Nearly 8,819 villages are yet to be electrified which is the figure upto the end of March, 1996 whereas only 89 villages were electrified in 1995-96. Therefore, I want the Ministry of Power of the Government of India to release sufficient funds so that by the year 2000 A.D. the remaining villages, which are numbering nearly 9,000, could be electrified. Sufficient funds may be released for this purpose. This is my submission. Thank you.